

[1]

CC No. 48/2019
CNR No. DLCT11-000107-2019
CBI vs Dr. Keshav Kumar Agarwal & Ors.

The matter was listed for hearing on 29.4.2020. The matter was adjourned to 30.5.2020, 29.6.2020, 28.7.2020 and thereafter, for today i.e. 31.8.2020 through various orders of adjournment of cases en bloc in view of suspension of the regular functioning of courts on account of spread of pandemic COVID-19.

Matter is taken up today for hearing through Video Conferencing hosted by Sh. Brijesh Andani, Reader of the court through Unique Court ID on CISCO WEBEX Meeting App. in view of the Order No.Power/Gaz./RADC/2020/E-8959-9029 dated 16.8.2020 of Ld. District and Sessions Judge-cum-Special Judge, CBI (PC Act), RADC, New Delhi.

31.8.2020
Present:

(Proceeding through VC on CISCO WEBEX)

Sh. Pankaj Gupta, Learned Senior PP for the CBI.

None for A-1 Dr. K. K. Aggarwal and A-2 K. V. S. Rao.

A-3 Dr. Ambumani Ramadoss is absent.

Sh. Mukul Gupta, Learned Sr. Counsel with Sh. P. K. Dubey and Sh. Sumit Kumar Mishra learned counsels for A-3

Dr. Ambumani Ramadoss.

A-4 Vindu Amitab is absent.

Sh. Hassan Zubair Waris and Sh. Sunil Kumar, learned counsels for A-4 Vindu Amitab.

A-5 Dr. Sanjeev Kumar Rasania through VC with learned counsel Sh. Somiran Sharma.

Sh. Rajesh Singh, learned counsel for the applicant

Sh. J. K. Aggarwal.

On 10.02.2020 which was the last date of physical hearing in this present matter, a direction was given to the IO to verify from the MCI

CPM
31.8.2020

DL-00036

[2]

or the Central Team regarding videography of the inspection conducted on 20.10.2008 in Rohilkhand Medical College and Hospital, Barielly and the concerned SP was also directed to verify about this fact from the IO in Lucknow.

It is pertinent to mention here that this case was registered in Lucknow and thereafter, it was transferred to this court.

However, there is no appearance on behalf of the IO nor any report has been submitted.

Let the IO as well as the SP concerned comply with the direction dated 10.02.2020 and submit the report in the court.

The report can be submitted online at the official email ID i.e. readercbi09radc@gmail.com and physical hard copy can be submitted later on in the court.

Matter be now listed for compliance report and further proceedings on **23.9.2020 at 02.00 pm through VC.**

copy of the order be sent to Computer Branch, RADC for uploading on Official Website.



**(AJAY KUMAR KUHAR)
Special Judge (PC Act)
CBI-09 (MPs/MLAs Cases),
RADC, New Delhi: 31.8.2020 (SR)**

CC No.46/19
CNR No. DLCT11-000101-2019
CBI v Dr. Ambumani Ramadoss & Ors.

The matter was listed for hearing on 29.4.2020. The matter was adjourned to 30.5.2020, 29.6.2020, 28.7.2020 and thereafter, for today i.e. 31.8.2020 through various orders of adjournment of cases en bloc in view of suspension of the regular functioning of courts on account of spread of pandemic COVID-19.

Matter is taken up today for hearing through Video Conferencing hosted by Sh. Brijesh Andani, Reader of the court through Unique Court ID on CISCO WEBEX Meeting App. in view of the Order No.Power/Gaz./RADC/2020/E-8959-9029 dated 16.8.2020 of Ld. District and Sessions Judge-cum-Special Judge, CBI (PC Act), RADC, New Delhi.

31.8.2020 (Proceeding through VC on CISCO WEBEX)

Present: Sh. Pankaj Gupta, Learned Senior PP for the CBI.
A-1 Dr. Ambumani Ramadoss is absent.
Sh. Mukul Gupta, Learned Sr. Counsel with Sh. P. K. Dubey and Sh. Sumit Kumar Mishra learned counsels for A-1 Dr. Ambumani Ramadoss.
A-6 S. S. Bhadoria is absent.
Sh. Ajit Singh, learned counsel for A-6 S. S. Bhadoria.
None for A-2 K.V.S. Rao, A-3 Sudershan Kumar, A-4 J. S. Dhupia, A-5 Dipender Kumar, A-7 S. K. Tongia, A-8 K. K. Saxena, A-9 Nithin Gothwal and A-10 Pawan Bhambani.

The matter is at the stage of argument on Charge.

The impugned order of the Hon'ble High Court dated 29.7.2020 qua A-3 Sudershan Kumar, A-4 J. S. Dhupia, A-5 Dipender Kumar, A-7 S. K. Tongia and A-8 K. K. Saxena has been stayed by the


31.8.2020

DL-00036

Hon'ble Supreme Court.

Arguments on Charge was partly heard from the prosecutor on 10.02.2020.

Reader of the court has informed that Sh. Nitendra Kumar, learned counsel for A-9 Nithin Gothwal and A-10 Pawan Bhamhani had telephonically informed that he is unable to join the VC due to connectivity issue.

Now the matter be listed for further arguments on Charge on **23.9.2020 at 02.00 pm through VC.**

No adverse order is being passed against the accused, who have not marked their presence through VC in person or through their counsels, in view of the office Order No.Power/Gaz./RADC/2020/E-8959-9029 dated 16.8.2020 of Ld. District and Sessions Judge-cum-Special Judge, CBI (PC Act), RADC, New Delhi.

copy of the order be sent to Computer Branch, RADC for uploading on Official Website.



**(AJAY KUMAR KUHAR)
Special Judge (PC Act)
CBI-09 (MPs/MLAs Cases),
RADC, New Delhi: 31.8.2020 (SR)**